

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.109**  
**(IB)-300(PB)/2020**

**IN THE MATTER OF:**

Asset Care and Reconstruction Enterprises Ltd .... Petitioner/Applicant  
Vs.

Sare Gurugram Pvt Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP**

**Order delivered on 01.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the SRA : Ms. Wamika Trehan, Ms. Raddhika K. Tandon, Mr.  
Siddhant Kumar, Advs.

For the Erstwhile RP : Ms. Nikita Garg, Adv.

**ORDER**

**New IA-3292/2024**

This is the 10<sup>th</sup> Progress Report filed by the Monitoring Professional, the same is taken on record, subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

**Accordingly, the New IA-3292/2024 stands disposed of.**

**New IA-3154/2024**

Today, when the matter was called, none appeared on behalf of the Applicant.

List the matter **on 09.07.2024 for dismissal.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**